

# United Nations Nations Unies

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REFERENCE: SCA/2/13 (24)

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The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **19 August 2013**, the entry specified below was **deleted** from the Al-Qaida Sanctions List. The entry was deleted after the Committee concluded its consideration of a de-listing request submitted through the Office of the Ombudsperson established pursuant to Security Council resolution 1904 (2009), and of the Comprehensive Report of the Ombudsperson on this de-listing request. The assets freeze; travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations accordingly no longer apply to this entry.

## Removed from Section A. Individuals associated with Al-Qaida

QI.M.146.03. Name: 1: MOHAMMED 2: DAKI 3: na 4: na

Name (original script): محمد زكي

Title: na Designation: na DOB: 29 Mar. 1965 POB: Casablanca, Morocco Good quality  
a.k.a.: na Low quality a.k.a.: na Nationality: Moroccan Passport no.: a) Moroccan passport  
number G 482731 b) Moroccan passport number L446524 National identification no.:  
Moroccan National Identity Card number BE-400989 Address: Casablanca, Morocco Listed  
on: 12 Nov. 2003 (amended on 7 Jun. 2007, 16 May 2011) Other information: Father's name is  
Lahcen. Mother's name is Izza Brahim. Deported from Italy to Morocco on 10 December 2005.  
Review pursuant to Security Council resolution 1822 (2008) was concluded on 21 Jun. 2010.

The names of individuals and entities removed from the Al-Qaida Sanctions List pursuant to a decision by the Committee may be found in the 'Press Releases' section on the Committee's website. Other information about de-listing may be found on the Committee's



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website at: <http://www.un.org/sc/committees/1267/delisting.shtml>.

To obtain a fully updated version of the List of individuals and entities subject to the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

[http://www.un.org/sc/committees/1267/aq\\_sanctions\\_list.shtml](http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml). The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to [SC-1267-Committee@un.org](mailto:SC-1267-Committee@un.org) or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twentieth update of the List in 2013.

19 August 2013

# United Nations Nations Unies

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REFERENCE: SCA/2/13 (25)

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The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives and Observers to the United Nations and wishes to convey the following:

On **26 August 2013**, the Committee approved the **deletion** of the entry specified below from its List (the Al-Qaida Sanctions List). The assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2013 (2012) adopted under Chapter VII of the Charter of the United Nations accordingly no longer apply to this entry.

## **A. Individuals associated with Al-Qaida**

**QI.A.230.07. Name:** 1: SAID 2: YOUSSEF 3: ALI 4: ABU AZIZA

**Name (original script):** سعيد يوسف علي أبو عزيزة

**Title:** na **Designation:** na **DOB:** 1958 **POB:** Tripoli, Libyan Arab Jamahiriya **Good quality a.k.a.:** a) Abdul Hamid b) Abu Turab **Low quality a.k.a.:** na **Nationality:** Libyan **Passport no.:** a) Libyan passport number 87/437555 b) Libyan passport number 274381 **National identification no.:** Libyan national identification number 145126 **Address:** na **Listed on:** 8 Jun. 2007 (amended on 13 Dec. 2011) **Other information:** Mother's name is Faṭima Isa. Member of Libyan Islamic Fighting Group (QE.L.11.01) and Al-Qaida (QE.A.4.01). Review pursuant to Security Council resolution 1822 (2008) was concluded on 24 Nov. 2009.

The names of individuals and entities removed from the Al-Qaida Sanctions List pursuant to a decision by the Committee may be found in the 'Press Releases' section on the Committee's website. Other information about de-listing may be found on the Committee's website at: <http://www.un.org/sc/committees/1267/delisting.shtml>.

To obtain a fully updated version of the List of individuals and entities subject to



the sanctions measures, Member States are encouraged to consult, on a regular basis, the Committee's website at the following URL:

[http://www.un.org/sc/committees/1267/aa\\_sanctions\\_list.shtml](http://www.un.org/sc/committees/1267/aa_sanctions_list.shtml). The Al-Qaida Sanctions List is available in HTML, PDF and XML format.

In accordance with paragraph 19 of resolution 1526 (2004), the Committee's Secretariat automatically conveys updates of the Al-Qaida Sanctions List to States, regional and sub-regional organizations by e-mail shortly following the postings of such updates on the Committee's website. Member States are invited to submit any updated or new contact information for this purpose to the Secretariat by e-mail to [SC-1267-Committee@un.org](mailto:SC-1267-Committee@un.org) or fax +1 212 963 1300/+1 212 963 3778. The Committee encourages all States to allow implementation of updates of the Al-Qaida Sanctions List based on e-mails, soft-copy notices, or website postings.

The Committee's Al-Qaida Sanctions List is updated regularly on the basis of relevant information provided by Member States and international and regional organizations. This is the twenty-first update of the List in 2013.

26 August 2013